

Central Administrative Tribunal
Principal Bench: New Delhi

CP 16/97 in OA 260/94

32

New Delhi, this the 30th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Dr. V. Kaul,
Anthropologist (P)
North West Regional Centre,
192/1, Kaulagarh Road,
Dehradun - 248 195.Applicant

(By Advocate: Shri M.L.Ohri by Sh. V.P.Uppal)

-Versus-

Shri B.P. Singh,
Secretary,
Ministry of Human Resource Development,
Department of Culture,
Dr. Rajinder Prasad Road,
Shastri Bhawan,
New Delhi.

(By Advocate: Sh. S. Mohd. Arif).

O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

Notices in Contempt Petition were issued to the respondents and the respondents have now filed a reply and in pursuance to our order the respondents have shown that they have passed an order in December, 1996 while the said order has been directed to be passed in August, 1996. Even though there is no regret expressed in the affidavit, the counsel appearing on behalf of the respondents is making a statement of regret on behalf of the contemnors. In view of the said statement and after perusal that the original order complained against had directed the respondents to pass appropriate orders, liberty, as already given, is granted to the petitioner to assail the said order in accordance with law.

We drop the contempt of court proceedings and discharge the notices issued reiterating the grant of liberty stating that the petitioner will be able to re-agitate the order passed by the respondents if and when he chooses to do so in accordance with law.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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33